REFERENCE TO THE CLOSING DOWN OF THE STANDARD MOTORS

SHRIT V. ANANDAN (Tamil Nadu): I am very glad that the Minister of Industrial Development and Internal Trade is here al hough the Deputy Minister is going away now. I am raising the question about the standard Motors. It is situated in Vandalur in the State of Tamil Nadu. The Stan ard Motors is closed from the month of May this year. Four thousand workers are out of job and their families suffer today. A committee was appointed, the committee headed by Mr. Verghese, a former Chief Secretary to the Tamil Nadu Government, and the report of that committee has been submitted to the Centre in the second week of this month. But the Centre has not yet taken a decision on it, because, yesterday, it has been stated in the Tamil Nadu Legislature that the Government there is awaiting the decision of the Cintre. They have also given three alternative suggestions to choose one among them. The Centre may take over the factory an I run it as a public sector project or it may be a joint venture of the State and the Centre or the Centre may permit the State to run it in collaboration with the private sector. As I said, the decision has not yet been given by the Centre, and 4,000 samilies continue to suffer today. Why no interests is shown by the Centre in this matter? Is it because the State of Tamil N. du is 1,300 miles away from Delhi that the Centre is not interested in the welfare of those people there, or is it due to the fact that the centre is so much emboldened by the support of the 25 M.Ps. belonging to the DMK Party that it thinks it can always remain in power and can afford to delay a decision on this issue? The Ques ion of these 4,000 families should be taken in hand immediatley and the decision of the Centre conveyed to the State Go ernment immediatley.

THE MINISTER OF INDUSTRIAL DEVELC PMENT AND INTERNAL TRADE SHRI DINESH SINGH): May I say that there is no delay on the part of As soon as the Cent al Government. that report was received, it has been sent to the Government of Tamil Nadu. Their views are awaited, and as soon as we get the views of the Tamil Nadu Government, we shall consider the matter further. Besides hat, we understand that the owners o' the factory are willing to re-open the factory and take back all the labour, and there was been some discussion between the owners and the Secretary

of Industries of the Tamil Nadu Government, and with their co-operation there should be no reason why the factory should not be opened immediately.

THE TAXATION LAWS (AMEND-MENT) BILL, 1970

THE MINISTER OF REVENUE AND EXPENDITURE IN THE MINISTRY OF FINANCE(SHRI VIDYA CHARAN SHUKLA): Sir, I beg to move:

"That the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964, as passed by the Lok Sabha, be taken into consideration."

Sir, at this stage I do not wish to take much time of the House and I would like to finish my introductory remarks before the House rises for lunch, but in this limited time at my disposal I would like to draw the attention of the House to a few salient points that may be considered by the hon. Members when they debate and consider this measure. We all know that these measures are not wholly meant for collection of revenue for the Government. They seek to achieve many more things also, like our economic and social objectives of equality, levelling the income ratio and also obtaining social and economic justice as far as it is possible within the purview of the taxation laws. of this all these laws have become as a matter of necessity a little more complicated than they should be. Therefore our attempt in this particular amending Act is to simplify the taxation structure. the assessment procedure, etc. as far as possible. We have also taken into account while drafting this Bill the detailed recommendations that were made by the Administrative Reforms Commission, the Bhootalingam Committee on streamlining of taxation procedure and the various Reports of the Public Accounts Committee. They have made very valuable suggestions regarding taxation matters and we have taken all these into accoun while framing the provisions of this Bill After this Bill was drafted it was published in the Gazette of India and it was widelpublicised to elicit public opinion. W did receive a lot of suggestions and materia from various quarters. After that, being money Bill, it was referred to a select Committee of the Lok Sabha. The select

[Shri Vidya Charan Shukla]

13

ommittee of the Lok Sabha also made cerin very important changes in the matter nd whatever was left out was completed then a few of the important amendments loved by hon. Members were accepted 1 the Lok Sabha to make this Bill as omplete and as effective as possible. is I indicated, the first intention in amening these laws is to provide a simplified exation law and secondly, to plug the loopoles, wherever there was a change of evaon or even legal avoidance, as effectively s possible and in doing so we have condered, as I said, the Reports of the Public occounts Committee, the Bhootalingam ommittee and the Administrative Re-orms Commission. We have also taken ito account the difficulties that the small ssessees face. As hon. Members know aly a half per cent of our population touched by these direct taxes; not even of our populaper cent paying direct taxes. on is these only such a small section of the opulation is concerned with these laws ut all the same it is one of the most imortant sources of Government revenue. le do not want that the small assessees. ie fixed income group assessees who have pay some tax to the Government should e put to difficulty. Therefore we have evised a procedure by which.

SHRI BHUPESH GUPTA (West Benal): How many pay wealth tax?

SHRI VIDYA CHARAN SHUKLA: I ill give you all that when I reply to the bate if you raise all your points.

SHRI BHUPESH GUPTA: You only ly how many pay wealth tax.

SHRI VIDYA CHARAN SHUKLA: ir, I was saying that with regard to the nall tax-payers we have in this measure troduced a system of summary assessment hich is a little different from the existing ocedure. Under the existing procedure a tax-payer's return is accepted by the 1come-tax Officer as correct and factual en he would immediately accept the turns filed by the assessee and issue a mand according to the assessment order it in fact this really did not happen. fact, this happened very rarely. ost of the cases the books had to be lled for, the assessee had to be called for planation and in many cases where ey happened to be fixed income group ople like scientists and others who did

not maintain regular books of accounts. they were put to a lot of difficulty. Here we have made a provision for summary assessment under which the Income-tax Officer would be taking the return filed by the assessee, examine it properly and then pass an assessment order. If the Income-tax Officer wants to raise the tax liability on the assessee and the assessee wants a hearing before the ITO then the assessee will have the right to approach the ITO and say that the assessment made by the ITO is not correct and that he would like to present before him the facts as they are. Then the assessee will be able to get a hearing from the ITO and then the assessment will be completed. Of course, there are, as the House knows, various other channels to which he can go in appeal later on, but here we expect in most of the cases that it will be settled at the level of the ITO. In the summary assessment we also saw that there was a danger that in case of some fraudulent collusion, there could be heavy underassessments made. In the Bill as it came from the Select Committee there was no power given to the Government to reopen such cases, but in the Bill as it has come before this House, the Government have taken such powers in their hands. case they feel that the assessment of the assessee, for instance of a big business house, has not been completely fair or it has not been in accordance with the facts of the case, then the Government would have the power, the ITO will have the power to reopen the assessment completed under the summary assessment procedure, call for the facts or take the books into account and also increase the tax liability. In the existing Act it is actually provided under sections 147 and 148 of the Income-tax Act that individual cases could be reopened. It was argued in the other House that the Government should not have this fresh power of reopening the cases, but we know that under sections 147 and 148 there has been a plethora of case-laws. The Supreme Court and High Courts have given all kinds of judgements which have made the reopening of cases completely difficult, particualrly in the cases of bigger assessees who can afford very expensive tax advisers, who can aftord to go to High Courts and the Supreme Court. We have found it in actual practice to be very difficult and rather impracticable to utilise the provisions of these sections and to reopen cases, and therefore we thought we should have simple powers and effective powers to reopen wherever, we find that there has been undoubtedly

collusion and there has been wrong assessment or inder-assessment of any particular asse see who really owes a big tax liability or who has been underassessed something else. So, this power has also been taker by the Government under this Bill. There was understandably a great deal of opposition from the Jan Sangh and the S vatantra Party to this provision, but the entire House was behind this amendment which was accepted by the Government. I suppose this is a great improvement on the existing provisions of the Act.

Now, Sir, another new provision that we have dded in this Bill and which is a completely new concept as far as In lian direct taxation goes is the amortisa-tion of p eliminary expenses. This will benefit nev, and up-coming entrepreneurs. We want to encourage the new class of entreprencurs springing up in the country. We have : lso provided for amortisation in certain in lustries like mining, etc. Here also we have taken care to exclude foreign companie and even such domestic foreign companies which are widely held by Indians but still they are registered outside. So, we have taken care to exclude foreign companies altogether from the benefits that we want to g ve under this Bill, so that no new tax either to stabilise themselves here or to further spread their activities in this country. We only vant that the Indian companies and the new-coming entreprenurs should be able o make use of this. This will of course be subject to the Monopolies Act and the Companies Act and other things. Subject to that, this will be a great help to the new-coming and up-coming industrialisis.

There are many other provisions that have been made in the Bill, but rather than sayir g anything on them now I would reserve n y comments . . .

SHRI A. D. MANI (Madhya Pradesh): May I ask you to throw some light on the provision relating to donations because they have fixed the limit as Rs. 200,000? I want you to give some information on that.

SHRI VIDYA CHARAN SHUKLA: As far as donation is concerned, I do not think we have done anything new in this Bill.

SHRI BHUPESH GUPTA: The debate will be useful at least if you give one or two facts beforehand. For example, I want to know how many people today are paying wealth tax compared to those who were paying at the commencement of the Wealth Tax Act.

SHRI VIDYA CHARAN SHUKLA: I do not have the figure at present with me but in the course of one hour or during lunch time I shall get the figures for the hon. Member. I do not think it runs to more than a few thousand people.

SHRI A. D. MANI: Will you refer to donations?

SHRI BHUPESH GUPTA: It wil be quite an interesting disclosure. I want to have the figure from you before I speak

SHRI VIDYA CHARAN SHUKLA : It is nearly 1 o'clock now. I would say that this is a great improvement on the present taxation laws and this we have brought forward before this hon. House in order not only to achieve our socia and economic objectives but also to make it easier for the smaller assessees to pa their taxes in a regular and proper manne and eliminate any chances of harassment Therefore, I hope the House will...

SHRI BHUPESH GUPTA: One ques tion. Now that you are passing this Bi with some social objectives, is there an arrangement in respect of the members o the Council of Ministers to explain t them to the provisions of the Act and als appoint someone who would remind then month after month that they have to file their returns?

SHRI VIDYA CHARAN SHUKLA I hope the hon. Member does not want u to discriminate against the Ministers hope you do not want us to discriminatio: against the Ministers as far as the taxatio law goes. We want to treat them as ordinar taxpayers and ordinary assessees. will be, I assure the House, treated accor ding to the law as it is.

SHRI BHUPESH GUPTA: One se cond. My friend is very good. He says he wants to treat the Ministers.

MR. DEPUTY CHAIRMAN: Withou any favour, without any discrimination

SHRI BHUPESH GUPTA: But read in the newspaper report we gather thatin, the matter of avoidance and evasion of tax they belong to a separate category.

SHRI VIDYA CHANRAN SHUKLA: The very fact of the newspaper report would show that all the hon. Ministers are being treated as ordinary assessees. No special concessions has been shown to anybody.

The question was proposed.

MR. DEPUTY CHAIRMAN: We will continue the discussion after lunch tour. Meanwhile we have got a statement.

STATEMENT BY MINISTER CONTRA-DICTING CERTAIN REMARK MADE BY SHRI RAJNARAIN

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND ROADCASTING AND IN THE DECARTMENT OF COMMUNICATIONS SHRI I. K. GUJRAL): With your pertission, Sir. I have noticed that in the ajya Sabha proceedings of the 26th f this month the hon. Member, Shri tajnarain, while speaking on the University trants Commission report debate mentioed that I got pressurised Shri Salwan of alwan College, Delhi, about the appointment of Principal. I would like to submit that his imformation is untrue.

MR. DEPUTY CHAIRMAN: The louse stands adjourned till 2 P.M.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at wo of the clock, Mr. Deputy Chairman the Chair.

'HE TAXATION LAWS (AMEND-MENT) BILL, 1970—contd.

SHRI R.T. PARTHASARATHY (Tamil ladu): Mr. Deputy Chairman, Sir, I se to make a few observations on the 'axation Laws (Amendment) Bill of 1970, artly welcoming some of its provisions ad partly submitting to you that some of provisions have been begun from the rong end. They are not constructive by my manner or means though I would be to say that this Bill could have been approved by and large if the Government tought it fit to make all the provisions ceptable to the Opposition as well.

Sir, I would like to make an initial comment that the income-tax law, along with the wealth tax, the gift tax and the companies' profits (surtax) laws that are in existence today, is vexatious. It might be a very hard term to describe it as vexatious. But I have good reasons to make my submission to you and through you to the honourable House because I feel that the principles of public finance and taxation are honoured in their breach by this Government on diverse grounds. While that remains the saddest chapter of the financial history of our country, my complaint against this Government is that they have not come forward to remove the existing ills in the tax law and the other allied laws. The hon. Minister while initiating this debate this morning made a reference that all the assessees will be treated on a par with the Ministers with reference to the application of the incometax law. May I respectfully ask the Government whether the same concession that was shown to an hon. Minister who has submitted his return after a 51-month delay will be extended to all the citizens and assessees of this country? Why has this Minister with 51 months' delay been given that exemption and what are the special reasons? Will the hon. Minister be prepared to place them on the Table of the House? That is why I say that the Government has been adopting double standards, one for the ordinary citizens and another for those who are Ministers and patrons of the Government. And with this, I leave that remark.

Sir, a little while ago, I described these four laws as vexatious because they do not correspond to the norms on which the principles of public finance should operate. The salutory principles of taxation should be that (1) it ought not to be vexatious; (2) the cost of collection of these direct taxes should not be high as compared to the returns; (3) it should not be penal; and (4) it should not throttle the development programme. And my submission to you is that in all these four respects, the income-tax law that is in in existence today and even the amendment of the income-tax law that has been placed before the House today, have acted adversely to the public interest, not corresponding to these four norms on which all the democratic nations of the world have based their tax laws.

Sir, it appears to me that the Finance Minister, in bringing forward this law, wants to follow the principle evolved from